

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.A. NO. 284/90

New Delhi this the 10th day of June, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Madan Lal Meena S/O Ramji Lal Meena,
R/O CB-31-B, Janata Quarters,
Hari Nagar, Ghantaghari,
New Delhi - 110064.

... Applicant

By Advocate Shri A. Kalia

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block, New Delhi.

2. The Commandar Works Engineers,
MES, Palam (A.F.),
Delhi Cantt.-110010. ... Respondents

None for the Respondents

O R D E R (ORAL)

Shri Justice V. S. Malimath -

The petitioner was appointed in a temporary post of Mazdoor on probation of two years subject to the terms and conditions specified in the order of appointment (Annexure A-1). One of the terms and conditions is that his appointment is being made on temporary verification and that after further verification if his services are not found satisfactory the same are liable to be terminated by issuance of one month's notice. It is invoking this term that the petitioner's services have been terminated by the impugned order dated 13.2.1990 produced by the respondents as Annexure R-1. The respondents have stated in their reply that after the appointment of

the petitioner a police verification was made about his character ^{and} antecedents whereupon it was noticed as reported by the District Police Superintendent, Alwar (Rajasthan), that a criminal case under Sections I.P.C. 147, 148, 149, 323, 447, 427 was pending against the petitioner in the court of Judicial Magistrate No. 3, Alwar. The letters containing the summary of report sent by the Superintendent of Police are annexed as Annexures R-4 and R-5. There is nothing to indicate that the report about the pendency of the criminal case against the petitioner is wrong. The petitioner has suppressed his being accused in the criminal case in respect of the offence having been committed by him. In this background, the authorities were well within their rights in terminating his services.

2. We, therefore, see no good grounds to interfere. This application fails and is dismissed. No costs.

P. T. Thiruvenkadam

(P. T. Thiruvenkadam)
Member (A)


V. S. Malimath

(V. S. Malimath)
Chairman

/as/